

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 2967
TO BE ANSWERED ON 13.08.2026**

REGISTRATION ON E-SHRAM PORTAL

2967. SHRI SANJAY SETH:

Will the Minister of Labour and Employment be pleased to state:

- (a) the number of unorganized workers successfully registered on e-Shram portal nationwide, as of mid-2026;**
- (b) the dynamic integration steps taken to link the e-Shram database with active national employment portals;**
- (c) whether the Ministry has finalized implementation schedules for the unified Labour Codes across all the States;**
- (d) the expansion metrics of social security benefits, including ESIC facilities, to cover gig and platform workers; and**
- (e) the measures taken to conduct regular national periodic labour force surveys?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (e): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August, 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) including platform workers, migrant workers etc. The eShram portal registers the unorganised workers including gig and platform workers and provides them a Universal Account Number (UAN) on a self-declaration basis.

Over 31.86 crore unorganised workers have already been registered on eShram portal.

In keeping with the vision of the Budget Announcement 2024-25, Ministry of Labour and Employment launched the eShram–“One-Stop-Solution” on 21st October 2024 which entails integration of different social security/ welfare schemes at single portal and enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, fifteen (15) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to extend benefits and access to social security schemes to eShram cardholders including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandana Yojana (PMMVY), etc.

Apart from the above, eShram has linkages with Skill India Digital Hub (SIDH) for Skill Development, Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) for Pension and convergence portal of MoHUA, enabling eShram cardholders to avail additional services.

The eShram portal has also been integrated with the National Career Service (NCS) portal for job opportunities. This integration enables eShram registrants to access the full range of services available on the NCS portal, such as job search and related facilities. The NCS portal brings together Jobseekers and employers on one platform to facilitate job opportunities and career related services to the Jobseekers of the country.

The Government of India has implemented four Labour Codes, namely, the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions (OSH&WC) Code, 2020 with effect from 21st November, 2025. The Central Rules under the said Labour Codes have been notified on 8th May, 2026.

Since ‘Labour’ falls under the concurrent subject, the States/UTs are also required to frame Rules under the Labour Codes. Most of the States/UTs have already taken measures and have finalised or published/pre-published the Rules under the Labour Codes.

The Code on Social Security, 2020, which came into effect on 21 November 2025, provides the definitions of ‘gig workers’ and ‘platform workers’ and lays down specific provisions relating to their social security and welfare.

The Code provides for framing of suitable social security schemes for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up of a Social Security Fund to finance these welfare schemes. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

Further, the Social Security (Central) Rules, 2026, notified on 08.05.2026, mark a significant step towards extending formal social protection to gig and platform workers. The Rules operationalize the provisions of the Code by mandating registration of gig and platform workers on the Central Government portal.

National Statistics Office (NSO) under Ministry of Statistics and Programme Implementation (MoSPI) has been conducting Periodic Labour Force Survey (PLFS) since 2017 to estimate various indicators related to employment and unemployment in the country. The sampling design of Periodic Labour Force Survey (PLFS) has been revamped from January 2025 to address the requirement of high frequency labour market indicators with enhanced coverage from PLFS.
